

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:564
ANSWERED ON:26.11.2014
RIGHT TO HOUSING
Nete Shri Ashok Mahadeorao

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Union Government has taken or proposes to take any steps to incorporate the 'Right to Housing' as a Fundamental Right in the Constitution of India;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

(a) & (b): No, Madam.

(c): Housing is a private good, individuals make efforts over a period of time to acquire suitable house as per their needs. Again, Housing is a State subject, Government of India facilitates provision of housing through its various schemes and through policy interventions.

Furthermore, to overcome the housing shortage, National Urban Housing and Habitat Policy (NUHHP): 2007 has been formulated which aims at sustainable development of Habitat at affordable prices to all. 'Land' and 'Colonisation' being State subjects, State Governments are pursuing the initiatives as per the NUHHP: 2007.